

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Second Appeal No. 85 of 2011

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| 1. M/s Bharat Coking Coal Ltd. | | | | |
| 2. Project Officer, Basantimata Colliery Company, BCCL, Area No. XII, Dhanbad | ... | ... | Appellants | |
| Versus | | | | |
| Butan Bouri and Ors. | ... | ... | Respondents | |
| With | | | | |
| Second Appeal No. 86 of 2011 | | | | |

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| 1. M/s Bharat Coking Coal Ltd. | | | | |
| 2. Project Officer, Basantimata Colliery Company, BCCL, Area No. XII, Dhanbad | ... | ... | Appellants | |
| Versus | | | | |
| Butan Bouri and Ors. | ... | ... | Respondents | |

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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|---------------------|----------------------------------|
| For the Appellants | : Mr. Vijay Kant Dubey, Advocate |
| For the Respondents | : Mr. M. B. Lal. Adv. |

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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14/10.09.2021 As prayed for by the learned counsel for the appellants, put up these cases after four weeks.

(Rajesh Kumar, J.)

Kamlesh/